

MR. CHAIRMAN; I uphold the point of order raised by Mr. Gurupadaswamy and we will follow the convention which has been followed before. But, as a special case, I will ask Mr. Tewari to lay the Paper on the Table of the House. Yes, Mr. Tewari.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Sir, these are bad days' for Mr. Tewari. (*Interruptions*).

Report (for the year 1985) of the Comptroller and Auditor-General of India, Union Government (Commercial) Part-I

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (SHRI K. K. TEWARI); Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution a copy (in English and Hindi) of the Report of Comptroller and Auditor General of India for the year 1985, Union Government (Commercial) Part-I. [Placed in Library. See No. LT-3101/86]

MR. CHAIRMAN; You should at least say, "I am sorry."

SHRI K. K. TEWARI; Sir, I must make it abundantly clear that I had no intention to hurt the feelings of the Member or to show any disrespect to the House.

MR. CHAIRMAN; All right. All is well that ends well! Now. Mr. Engti.

All India Services (Study Leave) Second Amendment Regulations, 1986

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI); Sir, on behalf of Shri P. Chidambaram, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training), Notification **G.S.R.** No. 584, dated the 9th August, 1986, publishing the All India Services (Study Leave) Second Amendment Regulations, 1986. [Placed in Library. See No. LT-3089/86.]

REPORT AND MINUTES OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

PROF. C. LAKSHMANNA (Andhra Pradesh); Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twelfth Report of the Committee on Public Undertakings on Oil and Natural Gas Commission-Head Office, Survey and Exploration and Minutes of the sittings of the Committee relating thereto.

MESSAGE FROM THE LOK SABHA

The Central Duties of Excise (Retrospective Exemption) Bill, 1986

SECRETARY-GENERAL; Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Central Duties of Excise (Retrospective Exemption) Bill, 1986, as passed by the Lok Sabha at its sitting held on the 20th August, 1986,

"The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

THE DOWRY PROHIBITION (AMENDMENT) BILL, 1986

MR. CHAIRMAN; Before we take up Special Mentions, shall we allow the Minister to move her Bill?

SHRI LAL K. ADVANI (Madhya Pradesh); After that I would seek your permission to make a submission.